

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P No. 1064 of 2020

Mahendra Rajak

..... Petitioner(s).

Versus

State of Jharkhand & Anr.

..... Opposite Party(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Ram Kant Tiwari, Advocate

FOR THE STATE : Mr. Ashok Singh, APP

03/10.09.2020

The lawyer have no objection with regard to the proceeding, which has been held through video conference today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for seeking an order in respect of the defect(s), pointed out by the office.

Considering the pandemic situation where the court has minimize the footfall of the lawyers and their clerk in the court, this court felt proper to get all the cases listed before this Court so that the defect(s) can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Defect(s) as pointed out by the office is ignored for the present.

List this case along with Cr.M.P Nos. 1358 of 2018 and 1066 of 2020

Counsel for the State is directed to file counter-affidavit.

In the meantime, further proceeding so far as this petitioner is concerned in connection with Complaint case No. 1233 of 2018(Forest), pending in the court of Judicial Magistrate, 1st Class, Bokaro shall remain stayed.

(ANANDA SEN , J)